

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2044
TO BE ANSWERED ON 28.11.2016
CHILD/BONDED LABOUR**

2044. SHRIMATI MAUSAM NOOR:

SHRI RAYAPATI SAMBASIVA RAO:

SHRI ARJUN LAL MEENA:

SHRI SUKHBIR SINGH JAUNAPURIA:

DR. RAVINDRA BABU:

SHRI PINAKI MISRA:

SHRI RAVINDRA KUMAR PANDEY:

SHRI B.V. NAIK:

SHRI A. ARUNMOZHITHEVAN:

SHRI RAJU SHETTY:

SHRIMATI NEELAM SONKER:

PROF. RAVINDRA VISHWANATH GAIKWAD:

SHRI MAHEISH GIRRI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child and bonded labour is still prevalent in the country despite stringent laws in force in this regard and if so, the details thereof, State/UT-wise along with the reasons therefor;**
- (b) the details of the mechanism to identify bonded labourers or child labour in the Country and the details of the extant policy and schemes in place to ensure that the bonded labour menace is curbed;**
- (c) the total number of child and bonded labourers rescued and rehabilitated during the last three years and the current year, State/UT-wise;**
- (d) whether the Government proposes to amend the existing child labourers and bonded labourers laws and if so, the details thereof and the details of the objections raised from various organisations/experts on the proposed amendments including the response of the Government thereto; and**
- (e) the other measures taken by the Government for the complete eradication of child and bonded labour in the Country in a time-bound manner?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Child Labour is an outcome of various socio-economic problems such as poverty, economic backwardness and illiteracy. As per Census 2011, there are 43.53 lakh main workers in the age group of 5-14 years in the country. The State-wise details of the main workers is given at Annexure-I.

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The cause of the bonded labour problem lies in the social customs and economic compulsions. The State/UT wise number of bonded labourers identified under the Centrally Sponsored Plan Scheme is at Annexure-II.

(b): Child labour survey for identification of children/ adolescents employed in hazardous occupations/processes is the immediate starting point for launching and implementing the National Child Labour Project (NCLP) Scheme. The NCLP Societies are required to conduct two surveys in a Plan period for which an amount of Rs. 4.00 Lakh per survey per district is provided by Government of India. The project societies headed by District Magistrate/Collector, are required to conduct survey to identify children below 14 years employed in any occupation or process and adolescents (14-18 years) employed in hazardous occupations and processes.

The bonded labour system has been abolished under the Bonded Labour System (Abolition) Act, 1976. Government is implementing the Central Sector Plan Scheme for Rehabilitation of Bonded Labourers. Under the Scheme an amount of assistance Rs.4.50 lakh per district is released for survey of bonded labourers. Assistance of Rs.1 lakh per adult male, Rs. 2 lakh for child labour & women and Rs. 3 lakh to trans-genders, or woman or children rescued from ostensible sexual exploitation are released. The Scheme also provides for creation of District Bonded Labour Rehabilitation Fund with a permanent corpus of at least Rs. 10 lakh at the disposal of the District Magistrate for extending immediate help to the released bonded labourers.

(c): As per the information received from District Project Societies the number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years, State-wise is given at Annexure-III. The State-wise number of bonded labour released and rehabilitated during the last three years and current year is at Annexure-IV.

(d): Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act completely prohibits the employment of children below 14 years. The amendment also prohibits the employment of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides stricter punishment for employers for violation of the Act and making the offence cognizable. The views of various organizations/experts/different stakeholders were considered and given due weightage while amending the Act.

(e): Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development. Besides amendment in the Child Labour (Prohibition & Regulation) Act, 1986, the Government is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour since 1988. For rehabilitation of bonded labourers Government has also revamped the Central Sector Scheme for Rehabilitation of Bonded Labourer with effect from 17th May, 2016.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION NO.2044 FOR 28.11.2016 BY SHRIMATI MAUSAM NOOR & OTHERS, HON'BLE MP REGARDING CHILD/BONDED LABOUR**State wise details of main workers in the age group of 5-14 years as per Census 2011:**

Sl. No.	Name of State/UT	No. of main workers in the age group of 5-14 years
1.	Andaman & Nicobar Island	999
2.	Andhra Pradesh **	404851
3.	Arunachal Pradesh	5766
4.	Assam	99512
5.	Bihar	451590
6.	Chandigarh U.T.	3135
7.	Chhattisgarh	63884
8.	Dadra & Nagar H.	1054
9.	Daman & Diu U.T.	774
10.	Delhi U.T.	26473
11.	Goa	6920
12.	Gujarat	250318
13.	Haryana	53492
14.	Himachal Pradesh	15001
15.	Jammu & Kashmir	25528
16.	Jharkhand	90996
17.	Karnataka	249432
18.	Kerala	21757
19.	Lakshadweep UT	28
20.	Madhya Pradesh	286310
21.	Maharashtra	496916
22.	Manipur	11805
23.	Meghalaya	18839
24.	Mizoram	2793
25.	Nagaland	11062
26.	Odisha	92087
27.	Puducherry U.T.	1421
28.	Punjab	90353
29.	Rajasthan	252338
30.	Sikkim	2704
31.	Tamil Nadu	151437
32.	Tripura	4998
33.	Uttar Pradesh	896301
34.	Uttarakhand	28098
35.	West Bengal	234275
	Total	4353247

** Including Telangana.

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UN-STARRED QUESTION NO.2044 FOR 28.11.2016 BY SHRIMATI MAUSAM NOOR & OTHERS, HON'BLE MP REGARDING CHILD/BONDED LABOUR

Number of bonded labourers identified under the Centrally Sponsored Plan Scheme up to 30.09.2016.

Name of the State	Number of Bonded Labourers identified
Andhra Pradesh	38,141
Arunachal Pradesh	3,526
Bihar	15,395
Chhattisgarh	2215
Gujarat	64
Haryana	594
Jharkhand	196
Karnataka	64,600
Kerala	823
Madhya Pradesh	13,317
Maharashtra	1,404
Odisha	50,441
Punjab	252
Rajasthan	7713
Tamil Nadu	65,573
Uttar Pradesh	37,788
Uttaranchal	5
West Bengal	344
TOTAL	3,02,391

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UN-STARRED QUESTION NO.2044 FOR 28.11.2016 BY SHRIMATI MAUSAM NOOR & OTHERS, HON'BLE MP REGARDING CHILD/BONDED LABOUR

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the last three years, State-wise:

Sl. No.	State	No. of children Mainstreamed		
		2013-14	2014-15	2015-16
1	Andhra Pradesh#	5715	346	716
2	Assam	0	60	9693
3	Bihar	3736	14028	2656
4	Chhattisgarh	8034	10173	0
5	Gujarat	453	892	0
6	Haryana	631	2583	0
7	Jammu & Kashmir	469	0	10
8	Jharkhand	1028	2989	3450
9	Karnataka	2391	2519	1984
10	Madhya Pradesh	8323	7879	7472
11	Maharashtra	5614	3804	2177
12	Odisha	6114	21315	1900
13	Punjab	957	290	880
14	Rajasthan	3585	3349	8476
15	Tamil Nadu	3436	4492	4089
16	Telangana	-	2691	1810
17	Uttar Pradesh	7310	16277	0
18	West Bengal	6254	22361	13763
19	Uttarakhand	-	145	0
20	Nagaland	-	436	0
	Total	64050	116629	59076

ANNEXURE-IV

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UN-STARRED QUESTION NO.2044 FOR 28.11.2016 BY SHRIMATI MAUSAM NOOR & OTHERS, HON'BLE MP REGARDING CHILD/BONDED LABOUR

The State-wise number of bonded labour released and rehabilitated during the last three years and current year is as under:

Year	State	Number of bonded labour released and rehabilitated
2013-14	Odisha	28
	Rajasthan	150
	Uttar Pradesh	1800
2014-15	Chhattisgarh	853
2015-16	Uttar Pradesh	2216
2016-17	Bihar	1792
